

RJ No. 52/2021

High Court of Karnataka  
Bengaluru  
Dated 15<sup>th</sup> June 2021

**CIRCULAR**

The concerned Branches on Judicial side at Dharwad and Kalaburagi Benches are hereby directed to transfer the matters (Writ and Criminal) relating to Members of State or Central Legislature who are either accused or complainant, which are pending or filed before the respective Benches to the Principal Bench at Bengaluru, in view of designating a Court at Principal Bench at Bengaluru for deciding matters filed in the High Court (all Benches) relating to members of State or Central Legislature who are either accused or complainant. It is further directed to issue notice of transfer to the Advocates for the parties.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**Sd/-**  
**(K.S.BHARATH KUMAR)**  
**REGISTRAR (JUDICIAL)**

**Copy to:**

1. The Additional Registrar Generals, High Court of Karnataka, Dharwad Bench and Kalaburagi Bench for necessary action and circulation among the concerned staff.
2. The P.S. to Hon'ble the Chief Justice.
3. All the Private Secretaries to the Hon'ble Judges.
4. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
5. All Joint Registrars and Deputy Registrars on Judicial side, for information.
6. The Assistant Registrars/ Section Officers of Judicial Side – to circulate among all the staff members with an instruction to strictly follow the above directions.

Cont...2

7. The President, Advocate's Association, Bengaluru.
8. The President, Advocate's Association, Dharwad/Kalaburagi Benches.
9. The Advocate General in Karnataka, Bengaluru.
10. The State Public Prosecutor, High Court Buildings, Bengaluru.
11. The Secretary, Karnataka State Bar Council, Old Election Commission Building.
12. Office Copy.